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Violation of memorandum of association of company by M/s. Jain Shudh Vanaspati Ltd.

1228. SHRI CHATURANAN MISH-RA: Will the Minister of COM-MERCE be pleased to state:

- (a) whether it is a fact that the import of beef tallow and pig tallow by M/s. Jain Shudh Vanaspati Limited, was ultra-vires of the Memorandum of Association of the Company; and
- (b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUI-PLY (SHRI NIHAR RANJAN LASKAR): (a) and (b) Information is being collected and will be laid on the Table of the House.

R.B.I. report of enquiry into the affairs of Punjab and Sind Bank.

1229. SHRI CHATURANAN MISHRA: Will the Minister of FINANCE be pleased to refer to the discussion on the Calling Attention Notice held on the 9th December. 1981 regarding alleged irregularities committed by the Punjab and Sind Bank in the matter of granting loans and administering the funds of the bank and state:

- (a) whether the Reserve Bank of India made any enquiry into the affairs of the Punjab and Sind Bank and submitted the report;
- (b) if so, what are the details in this regard; and
- (c) what action Government have taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY); (a) Yes, Sir.

- (b) Report of the Reserve Bank of India has indicated five officers of Punjab and Sind Bank.
- (c) The Bank has reported that it is taking necessary departmental

action against the officials indicted in the report.

Exemption from marking the maximum sale price on cigarette packets

1230. SHRI MUKHTIAR SINGH MALIK: Will the Minister of FIN-ANCE be pleased to state;

- (a) whether it is a fact that all cigarette factories are required under the Rules to exhibit the maximum price at which the packet is to be sold on each individual packet cleared from the factory:
- (b) whether this primary requirement is being strictly enforced in respect of all cigarette factories all over India;
- (c) whether any special exemption or concession has been extended in respect of any single cigarette factory or in respect of any brand from the above requirement;
- (d) if so, what are the special circumstances leading to such exemption; and
- (e) whether a similar concession is likely to be extended to all other cigarette factories and if so, what are the details thereof?

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRIS. M. KRISHNA): (a) and (b) Cigarette factories are required under the Standards of Weights and Measures (Packaged Commodities) Rules, 1977 to exhibit the sale price of the package. The responsibility for enforcing this requirement with the State Governments and the Union Territories Administrations.

(c) and (d) M/s. Vazir Sultan To-bacco Company had contemplated an appward price revision during the month of March, 1984 for most of their brands of cigarettes on account of escalation of costs of inputs. During the interim period of 10—15 days, while the price structure was being finalised, they were not able to print the revised prices on the cigarette.